

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO 342
TO BE ANSWERED ON 27.11.2024

Rules to make use of Renewable Energy Sources

342. Smt. Malvika Devi:

Will the Minister of Coal be pleased to state:

(a) whether the Government is planning or proposes to introduce certain rules to make sure that all the companies that are currently using coal would use 10-20 percent of renewable sources of energy for power generation and if so, the details thereof; and

(b) the details and the number of new deposits of coal with their locations likely to be auctioned?

ANSWER
MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a): Under the provisions of the Revised Tariff Policy, 2016, the Ministry of Power vide notification dated 27th February 2023, has mandated Renewable Generation Obligation (RGO) for the generating companies establishing coal/lignite-based thermal generating stations having Commercial Operation Date (COD) of the project on or after 1st April, 2023. This notification provides that:

(i) Any generating company establishing a coal/lignite-based thermal generating station and having the Commercial Operation Date (COD) of the project on or after 1st April 2023 shall be required to establish renewable energy generating capacity (in MW), i.e. Renewable Generation Obligation (RGO) of a minimum of forty percent (40%) of the capacity (in MW) of a coal/lignite-based thermal generating station or procure and supply renewable energy equivalent to such capacity.

(ii) A coal/lignite based thermal generating station with Commercial Operation Date (COD) of the project between 1st April 2023 and 31st March 2025 shall be required to comply with RGO of 40% by 1st April 2025, and any other coal/lignite based thermal generating station with Commercial Operation Date (COD) of the project after 1st April 2025 shall be required to comply with RGO of 40% by the COD.

(iii) A captive coal/lignite based thermal generating station shall be exempt from requirement of RGO subject to its fulfilling Renewable Purchase Obligations as notified by the Central Government.

(b): Auction of coal mines is a continuous process. As and when a coal block is available for auction, the same is being considered for auction.
